

**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI**

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**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11-04-2022 AT 10:30 A.M THROUGH
VIDEO CONFERENCING:**

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL))**

APPLICATION NUMBER : IA(IBC)/327(CHE)2022

PETITION NUMBER : IBA/200/2020

**NAME OF THE PETITIONER : R Sugumaran(IRP)
Sri Anjaneya Cartowns Pvt Ltd**

NAME OF THE RESPONDENTS : Anjaneya Cartowns Pvt Ltd & other

UNDER SECTION : Sec 12A of IBC, 2016

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ORDER

Ld. Counsel Mr. R. Sugumaran, IRP/Applicant and Ld. Counsel Mr. L. Sriram for the Respondent are present.

This application is filed seeking following reliefs:

- “(i) *To take on record the Joint Settlement Agreement dated 11.03.2022 executed between the 1st Respondent and the 2nd Respondent and allow the withdrawal of application admitted under Section 9 of I&B Code 2016 by this Hon’ble Tribunal on 07.03.2022 by exercising the inherent powers of this Hon’ble Tribunal and*
- (ii) *Pass such further or other orders that this Hon’ble Tribunal may deem fit in the facts and circumstance and thus render justice.”*

Since, CIRP Proceedings initiated under Section 9 of IBC, 2016 in IBA/200/2020 on 07.03.2022 stands withdrawn on the basis of Joint Settlement Agreement dated 11.03.2022, this IA(IBC)/327(CHE)2022 stands **closed**.

-Sd-

Justice RAMALINGAM SUDHAKAR
Hon’ble PRESIDENT

-Sd-

B. ANIL KUMAR
MEMBER (TECHNICAL)